

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**18. IA 708/2024 IA 709/2024 IA 710/2024 IA 195/2024  
IA 200/2024 IA 202/2024 IA 280/2024 In C.P. (IB)/959(MB)2022**

**CORAM:**

**SHRI ANIL RAJ CHELLAN  
HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER  
HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2024**

**NAME OF THE PARTIES: - IA 708/2024 Ravi Sethia Resolution  
Professional of Future Lifestyle Fashion  
Limited**

**V/s**

**Kishore Laxminarayan Biyani  
IA 709/2024 -Ravi Sethia Resolution  
Professional of Future Lifestyle Fashion  
Limited**

**V/s**

**Kishore Laxminarayan Biyani  
IA 710/2024 Ravi Sethia Resolution  
Professional of Future Lifestyle Fashion  
Limited**

**V/s**

**FIFI Lifestyle Brands Limited  
IA 195/2024 Ravi Sethia Resolution  
Professional of Future Lifestyle Fashions  
Limited**

**V/s**

**Ashok Kumar Lakhotia & Sons (Huf)**

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**IA 200/2024 Ravi Sethia Resolution  
Professional of Future Lifestyle Fashions  
Limited**

**V/s**

**Approach Properties Private Limited  
Represented Through Mr. Saroj Damani**

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**IA 202/2024 Ravi Sethia Resolution  
Professional of Future Lifestyle Fashions  
Limited**

**V/s**

**Runwal Constructions Runwal Omkar E  
Square**

**IA 280/2024 PVR Inox Limited**

**V/s**

**Ravi Sethia (RP Of Future Lifestyle  
Fashions Limited**

**IN THE MATTER OF**

**Bank of India**

**V/s**

**Future Lifestyle Fashions Limited**

**Section: Application under any other provisions - IBC Sec 60(5) U/s 7  
of (IBC)**

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**ORDER**

**IA.No.708/2024, IA.No.709/2024, IA.No.710/2024**: - Adv. Rahat Kalpatri a/w Dhrupad Vaghani appeared for the RP through VC. Adv. Raghav Mittal appeared for the Respondent No.1 in IA.No.709/2024. Adv. Aakanksha Saxena a/w Adv. Mridul Yadav appeared for the Respondent in IA.No.710/2024 and Respondent No. 2 & 3 in IA.No.708/2024 through VC. In these IAs time to file reply was granted on 20.02.2024 but no reply has been filed till date. The counsels for the Respondents seek more time to file reply. Let the reply on behalf of Respondents of all the three IAs be filed within a period of three weeks subject to last opportunity. List this matter on **12.06.2024**.

**IA.No.195/2024**: - Adv. Kunal Godhwani appeared for the Respondent through VC. Reply on behalf of Respondent No.1 has been filed. Counsel for the Respondent seeks more time to file reply on behalf

of Respondent No. 2 to 6. Let the same be filed within a period of three weeks subject to last opportunity by serving an advance copy of the same to the other side. List this matter for final hearing on **12.06.2024**.

**IA.No.202/2024**: - Adv. Devansh Shah appeared for the Respondent through VC. This IA has been filed by the RP against the Respondent/landlord seeking possession of the inventories lying in the premises in question. Counsel for the Respondent seeks time to file reply. Time granted. Let the reply be filed within a period of three weeks subject to last chance by serving an advance copy of the same to the other side. List this matter on **12.06.2024**.

**IA.No.280/2024**: - Adv. Harsh Behany a/w Adv. Atiksha Jain appeared for the Applicant. Adv. Rahat Kalpatri a/w Dhruvad Vaghani appeared for the RP through VC. This IA has been filed by the applicant seeking possession of the premises in question wherein some inventories belonging to the Corporate Debtor is lying. On the last date of hearing, counsel for the RP sought some more time for removing the inventories before finally handing over the possession to the applicant. However, counsel for the RP seeks some more time for removing the inventories from the premises in question. As requested two weeks' time is granted to the RP for the purpose of removing the inventories from the stores. List this matter on **12.06.2024**.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*JAGDISH*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**